

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH, COURT-II

Item No. 208
(IB)- 669(ND)2019

IN THE MATTER OF:

M/s. Volkswagen Finance Pvt. Ltd.

... **Applicant/Petitioner**

Vs.

M/s. Aarvanss Infrastructure Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 13.07.2020

CORAM:

SHRI. CH. MOHD.SHARIEF TARIQ,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the RP : Mr. Kamal Aggarwal, Ms. Nazia Parveen, Advs.

ORDER

IA 1446/2019

The RP submitted that the warrant order issued on 6th December 2019 has not been executed by the SHO, Ghaziabad. In the circumstances, we hereby recall the warrant dated 6th December 2019. The Resolution Professional is directed to provide the detailed address of the office of the Superintendent of Police and the SHO concerned for issue of a fresh non-bailable warrant(s) against the person who is required by this Court for recovery of the property of the Corporate Debtor.

List on 15th July 2020.

IA 2221/2020

The RP is present. The status report is taken on record subject to just exceptions. The IA stands closed.



Sapna

IA 2188/2020

The Resolution Professional submitted that the COC has passed the resolution for seeking liquidation order against the Corporate Debtor. It has been brought to notice of this Bench that there are no assets except 04 cars, which are yet to be recovered from the possession of Ex-Director.

List this matter on 15th July 2020.

-s-d-

(L.N. GUPTA)
MEMBER (T)

-s-d-

(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)